C.C.A. No. 1474/93 in OA NO. 970/1992

23-12-997

Hon'ble Mr. Justice B.C. Saksena, V.C.

Hon'ble Mr. S. Das Gueta, A.M.

In view of pleadings being complete on record. we find that the respondent have not committed any disobedience of the order of the Tribunal. The contempt petition therefore, calls for no order. The Applicant has alse filed MA No. 3744 of 1997 indicating that the contempt petition has become infructuous. The contempt petition is accordingly dismissed. Netices issued to the respondents are discharged.

ON No. 1138/94 is disposed of accordingly and calls for no further order.

Member (A) Vice Chairman

Dube/